Police Force were raiding almost every village in the district, picking up adivasis and torturing them with rifle butts and lathis.

'No Adivasi can be found in as many as 30 villages of Pathargama today', he asserted and charged the CRPF with acting on the orders of money lenders and big landholders."

समूचे आदिवासी इलाके में सेंट्रल रिजर्व पुलिस ठेकेदारों, जमीन मालिकों और सूदखोरों के हथकन्डे बन कर आदिवासियों पर सितम के पहाड़ ढाहु रही हैं। बिहार में रक्षक ही भक्षक हो रहे हैं। जो यहा से सरकार-सेन्ट्रल रिजर्व पुलिस आदिवासियों की रक्षा के लिए भेज रही है, वे ही पूजीपतियों के साथ मिलकर आदिवासियो को यहां से उखाड़ रहे हैं। इसी तरह की घटनाओ की गूज बिहार के हजारी बाग, रांची, सिंहभूमि और पलामू में भी हो रही है। समूची आदिवासी आबादी में अपहीनम मचा हुआ है। यदि अविलम्ब भारत सरकार ने हस्तक्षेप नही किया, तो बिहार के तो टुकडे टुकडे हो गेही, राष्ट्रीय एकता भी खतरे मे पड़ सकती है। और भारत मां का सताया हुआ सन्तान बगावत का झडा उठा लेगा।

MR. SPEAKER: You cannot go on adding.

Now you are making a new statement. You are making a totally different statement. Mr. Kachaulal Hemraj Jain.

(iii) A FILM ENTITLED 'GREAT GAMBLER'

श्री कचर लाल हेमराज जैन (बालाघाट): अध्यक्ष महोदय, मैं आपकी अनुमति से नियम 377 के अधीन एक महत्वपूर्ण विषय पर सदन में पेश करना चाहता हू।

"वर्तमान में फिल्म उद्योग में बम्बई के एक फिल्म निर्माता द्वारा निर्मित फिल्म 'ग्रेट गेम्बलर' का निर्माण किया गया है जो कि निकट भविष्य में प्रकाशित होने जा रही है। इसकी स्वीकृति फिल्म सेन्सर बोर्ड द्वारा दे दी गई है। यह फिल्म केवल नाच से ही नही वस्तुतः अश्लील एवं भावी पीढ़ी को भ्रमित करने में परिपक्व है। इस के प्रचलन के पूर्व इसकी जांच संसदीय समिति नियुक्त कर, आवश्यक जांच करायी जाने के उपरान्त ही प्रकाशित करने की स्वीकृति दी जावे। देश में वर्तमान में हो रही गुण्डा गर्दी, डाकाजनी, असामाजिक तत्व, महिलाओ की इज्जत की छेड़-छाड़ को मद्दे नजर रखते हुए इसकी गंभीरता से जांच करना अनिवार्य है? मेरा आप से अनुरोध है कि देश के नवजवानो के भविष्य को ध्यान में रखते हुए आवश्यक कार्यवाही कर के देश में स्वच्छ वातावरण बनाने में सहायक हों।

MR. SPEAKER: Prof. Dilip Chakravarty. He is not here. Mr. Chandrappan.

(iv) WATER POLLUTION CAUSED BY BIRLA RAYON FACTORY, MAUOOR (KERALA) IN CHALIYAR RIVER

SHRI C. K. CHANDRAPPAN (Cannanore): Sir, I wish to make the following statement under Rule 377 and request the Minister concerned to take immediate steps and make a statement in the House as soon as possible.

The Birlas have a rayons factory at Mauoor in Calicut district of Kerala. Since its inception, this Birla firm remained in the mids of controversies and it led the Kerala Government last year to promulgate Ordinance taking over the management of this firm.

But, the Birlas could get a supreme court judgment in their favour and are still running the firm. It has also been reported that this Birla firm has expanded its productive capacity even when the Central Government had refused to sanction their expansion schemes It was done in complete violation of the provisions of the Industrial Development Regulations Act. This is a very serious offence, but the Birlas could get away with that. I want the present Government to take serious note of this matter and take actions against the Birlas and make them behave.

In the last few weeks a serious situation has arisen around a large area in Mavoor where the said Birla factory is situated. In violation of all norms of industry and various agreements, the Birla firm is pumping out the polluted water with poisonous substances in it to Chaliyar river. The public in Calicut and Malappuram districts protested against this. Tens of thousands of people in Calicut and Malappuram districts are the victims of this serious air and water pollution.